

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

SERVICE TAX APPEAL NO. 52148 OF 2019

[Arising out of Order in Appeal No. 389(CRM) ST/JDR/ 2019 dated 24/04/2019 passed by the Commissioner (Appeals) Central Goods and Service Tax, Jodhpur]

M/S WOLKEM INDUSTRIES LIMITED

Appellant

Wolken House, Post Box 21, E-101,
Mewar Industrial Area, Madri,
Udaipur (Raj.)

Vs.

**COMMISSIONER OF CGST & CENTRAL EXCISE-
UDAIPUR**

Respondent

Office of the Commissioner,
Central Goods and Service Tax, Commissionerate,
142-B, Hiran Magri, Sector-11, Udaipur (Raj)

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri S. K. Meena, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 50433 /2025

Date of Hearing/ Decision : 12/03/2025

DR. RACHNA GUPTA

None appeared for the appellant. However, Id. Departmental Representative has placed on record the copy of the discharge certificates/ Form No. SVLDRS-4. In view thereof and in view of the intent of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, the appeal is hereby ordered to be dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**